

Rep. by Act 56 of 1974, S. 2 and Sch I

THE INDIAN SOLDIERS (LITIGATION) AMENDMENT  
ACT, 1970

No. 23 OF 1970

[29th May, 1970]

An Act further to amend the Indian Soldiers (Litigation) Act,  
1925.

BE it enacted by Parliament in the Twenty-first Year of the Republic  
of India as follows:—

Short  
title.

1. This Act may be called the Indian Soldiers (Litigation) Amend-  
ment Act, 1970.

Amend-  
ment of  
section 2.

2. In the Indian Soldiers (Litigation) Act, 1925 (hereinafter referred to  
as the principal Act), in section 2,—

(i) for clause (a), the following clause shall be substituted,  
namely:—

“(a) “Court” means a Court other than a Criminal Court  
and includes any such tribunal or other authority as may be  
specified by the Central Government by notification in the  
Official Gazette being a tribunal or authority which is em-  
powered by law to receive evidence on any matter pending  
before it and on the basis of such evidence to determine, after  
hearing the parties before it, the rights and obligations of the  
parties in relation to such matter;”;

(ii) in clause (b), the words and figures “, or the Navy Act,  
1957” shall be added at the end;

62 of 1957.

(iii) after clause (d), the following clause shall be inserted,  
namely:—

“(e) any reference to a decree or order of a Court shall be  
deemed to include a reference to a judgment, determination or  
award of a Court.”.

Amend-  
ment of  
section 3

3. In section 3 of the principal Act, in clause (a), the words “or  
at any such place within India as may be specified by the Central Gov-  
ernment by notification in the Official Gazette” shall be added at the  
end.

Amend-  
ment of  
section 13.

4. In section 13 of the principal Act, the words “, after consulting  
the High Court concerned,” shall be omitted.